

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3433
ANSWERED ON:16.04.2010
EXEMPTION UNDER SECTION 80(P)
Venugopal Shri K. C.

Will the Minister of FINANCE be pleased to state:

(a) whether the Government of Kerala has requested for change in the earlier amendment regarding withdrawal of exemption granted to cooperative societies under Section 80(P) of Income Tax Act; and

(b) if so, the details thereof and the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE:(SHRI S.S. PALANIMANICKAM)

(a) Yes, Sir, the Government has received various representations from Members of Parliament, Union Ministers, State Ministers, State Governments, various stake-holders and representative bodies against withdrawal of exemption under Section 80P of the Income-tax Act, 1961. In the representations, a request has been made to restore the tax benefit under Section 80P of the Income-tax Act to all the cooperative banks.

(b) Upon due consideration of the representations, the Government has not found it feasible to accept the request made therein.